

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 110/TT/2022

Date: 21.7.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for determination of Transmission Tariff from COD to 31.3.2024 for various assets covered under System Strengthening Scheme at Tuticorin- II and Bhuj PS in the Western Region and Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.8.2022 :

2019-24 period

- a) The tariff for the transmission asset is claimed based on the anticipated COD of 30.9.2021 in case of Asset-G. Clarification to be submitted on whether the transmission asset has now been put into commercial operation. If yes, the Petitioner to submit the relevant documents such as CEA energisation certificate, RLDC charging certificate, CMD certificate, self-declared COD letter etc. for actual COD. The Petitioner to also submit revised tariff forms, auditor certificate, IDC statements and other relevant documents for instant asset if there is a difference in anticipated and actual COD along with soft copy in (.xlsx) format for all documents.
- b) The Petitioner is directed to provide the details of COD, RLDC, CEA and CMD certificate in the format provided in Annexure-I for all the assets along with the certificate copy.

- c) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
 - d) Confirm the nature of sub-station i.e. whether it is greenfield /brownfield/ GIS greenfield/ GIS brownfield.
 - e) Soft copy of IDC statement (in .xlsx format) for all the assets.
 - f) Provide soft copy (in .xlsx format) of tariff forms for all the assets.
 - g) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission asset.
 - h) Submit Form 12 for all the assets.
 - i) Provide Liability flow statement to be submitted per the format provided in Annexure-II.
 - j) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure III.
 - k) Details of actual equity infused for the ACE claimed.
 - l) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Name of Asset	Certificate Type	Application No. along with date	Compliance date	Approval/ Notification date	Annexure (Attachment)

Annexure-II

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.

Annexure-III

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						